

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 117 of 2021

Nishant Chandra and others

.....Petitioner

v/s

Union of India and others

.....Respondent

Through :- Mr. Manish Goyal, Additional Advocate General
assisted by Mr. Ramanand Pandey, Standing
Counsel.

CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE

HON'BLE PIYUSH AGRAWAL, JUDGE

ORDER

1. The present petition was filed in public interest by the students of law in different Universities and law colleges. When the petition was filed, they were studying in different semesters. As per pleadings in the petition, they had joined Human Rights Legal Network Office at Prayagraj for their Winter internship under the guidance of Mr. Prabal Pratap and Mr. Charlie Prakash, Advocates. May be as a part of their project, they had visited certain places to examine the ICDS scheme, prepared report and filed the present petition on the basis thereof.

2. Though the petition was filed in this Court, but subsequent thereto, the petitioners had never followed it up. It seems that they were interested only to secure certain marks for preparation of reports during their internship. The Court cannot be made a dumping ground for pushing all these reports and filing a petition on the basis thereof, when the petitioners, who filed this petition in person, are not available to assist this Court properly to take issues to the logical end. Universities - law colleges, who assigned these kind of projects to the law students, are equally responsible.

3. In the case in hand, on account of non-appearance of the petitioners, this Court, vide order dated February 22, 2021, directed notice to be issued to the petitioner no. 1 for the next date of hearing. As per the Office report, he was informed on his mobile number, but still no one ever appeared, either in person or through counsel, to represent in the present petition.

4. The duty is equally cast on the Human Rights Legal Network, Prayagraj, which is manned by able Advocates, under the guidance of whom the petitioners had done their Winter internship. Their names have been mentioned in paragraph no. 4 of the petition. This is not a case in isolation. In fact, during Summer or Winter, this Court is flooded with public interest litigation filed by the students of different colleges, who visited Prayagraj during these vacations for their internship.

5. Before we proceed in the matter, in order to assist the Court, we deem it appropriate to issue notice to:-

1. Human Rights Legal Network, TF-1, Narinjan Apartment, Ashok Nagar, Prayagraj - 211001,

2. Mr. Prabal Pratap, Advocate, Chamber No. 122, New Building, High Court, Allahabad; Residence: 20-A, Hastings Road, Ashok Nagar, Prayagraj,

3. Mr. Charlie Prakash, Advocate, Chamber No. 122, New Building, High Court, Allahabad; Residence: 20-A, Hastings Road, Ashok Nagar, Prayagraj,

4. Chanakya National Law University, Nyay Nagar, Mithapur, Patna, Bihar - 800001, through its Vice Chancellor,

5. Bharati Vidyapeeth, Bharati Vidyapeeth Bhavan, Lal Bahadur Shastri Road, Joshi Wada, Sadashiv Peth, Pune, Maharashtra - 411030, through its Principal, and

6. SVKM's NMIMS University, Super Corridor Road, Gandhi Nagar, Indore, Madhya Pradesh 452005, through

its Vice Chancellor.

6. Adjourned to May 12, 2022.

(Piyush Agrawal, J.)

(Rajesh Bindal, C.J.)

Allahabad

04.03.2022

Amit Mishra/Rahul Dwivedi